

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III**

3. C.P.(IB)-3794(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **06.04.2021**

NAME OF THE PARTIES: Central Bank Of India
V/s
Neptune Developer Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsels on both sides are present through virtual hearing. Counsel for the corporate debtor requested time for filing reply. Corporate debtor is directed to file reply by serving an advance copy on the other side and other side is at liberty to file rejoinder if any before next date of hearing. List this matter on 06.05.2021 high on board.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)